

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).6950-6953/2024

[Arising out of impugned final judgment and order dated 07-03-2024 in CWP-(PIL) No.29/2024 07-03-2024 in CWP-(PIL) No. 30/2024 07-03-2024 in CWP-(PIL) No.36/2024 07-03-2024 in CWP-(PIL) No.42/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

STATE OF HARYANA & ANR.

Petitioner(s)

VERSUS

UDAY PRATAP SINGH & ORS.

Respondent(s)

(IA No. 69901/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 69903/2024 - EXEMPTION FROM FILING O.T., IA No.287525/2024 - INTERVENTION APPLICATION, IA No. 93491/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.150415/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 15407-15410/2024 (IV-D)

(IA No. 150798/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 152875/2024 - INTERVENTION APPLICATION)

Date : 27-02-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. Tushar Mehta, Solicitor General
Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Madhav Sinhal, Adv.
Mr. Akshay Amritanshu, AOR
Mr. Nikunj Gupta, Adv.
Mr. Sarthak Arya, Adv.
Mr. Mayur Goyal, Adv.
Ms. Seema Sindhu, Adv.
Mr. Sarthak Srivastava, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Samar Vijay Singh, AOR
Mr. Madhav Sinhal, Adv.
Mr. Nikunj Gupta, Adv.
Ms. Sabarni Som, Adv.
Mr. Aman Dev Sharma, Adv.
Mr. Sarthak Arya, Adv.

Mr. Keshav Mittal, Adv.
Mr. Gaj Singh, Adv.

For Respondent(s) : Mr. Uday Pratap Singh, Adv.
Mr. Divyesh Pratap Singh, AOR
Mr. Angrej Singh, Adv.

Mr. Amarjeet Singh, AOR
Mr. Paras Nath Singh, AOR
Mr. Rahul Khurana, AOR

Mr. Maninderjit Singh Bedi, Advocate General
Mr. Vivek Jain, A.A.G.
Mr. Siddhant Sharma, AOR

Mr. Kailash Prashad Pandey, AOR
Mr. Hitesh Kumar Sharma, Adv.
Mr. Amit Kumar Chawla, Adv.
Mr. Akhileshwar Jha, Adv.
Mr. Mahi Pal Singh, Adv.
Mr. Kailash Parsad Pandey Aor, Adv.
Mr. Varun Varma, Adv.
Mr. Jatin Malik, Adv.
Mr. Sandeep Singh Dingra, Adv.
Mr. Saurabh Kumar Solanki, Adv.
Mr. Supriya, Adv.
Ms. Shreya Jha, Adv.
Ms. Manisha Chawla, Adv.
Ms. Charanjeet Sidhu, Adv.
Ms. Swati Vishan, Adv.
Ms. Ritika Raj, Adv.
Ms. Asmita Mishra, Adv.
Mr. Desh Pal Singh, Adv.
Mr. Anupam Kumar, Adv.
Mr. Pawan Kumar, Adv.
Mr. Manoj Kumar, Adv.
Mr. Bhagat Ram, Adv.
Mr. Raghavendra Pratap Singh, Adv.
Mr. Honey Sharma, Adv.
Mr. Sanjeev Kumar, Adv.
Mr. Prince Raj, Adv.
Mr. Sandeep Kumar Sharma, Adv.

Mr. Tushar Manohar Khairnar, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. With the multiple efforts by all stakeholders, the issue regarding blockade of the highways, particularly at Shambhu and

Khanauri borders, stand resolved. The vehicles are stated to be plying on the highways without any obstruction.

2. However, on the larger issue concerning the farmers' demands in both the States, a High-Powered Committee, headed by a former Judge of the High Court of Punjab and Haryana and various other members, who are domain experts in their own right, was constituted by this Court on 02.09.2024.

3. It seems to us that the circumstances have become such that the time is right to close these proceedings. This may be done after obtaining a final report from the High-Powered Committee containing their brief suggestions, which can then be forwarded to the appropriate Governments for their consideration.

4. We, therefore, impress upon the Committee to submit its report-cum-recommendations within 4 weeks. Such recommendations shall be supplied in a sealed cover, and the Committee shall not divulge their contents in the public domain until further orders of this Court.

5. Post this matter 10.04.2026.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR